IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(CAA)-58(PB)/2017

IN THE MATTER OF:

M/s Ocean View Hospitality Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 230-232

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the RD(ND)

:- Mr. C. Balooni, Company Prosecutor

For the Official Liquidator

:- Ms. Rukmani Mukherjee, Proxy Counsel

ORDER

Learned Counsel for the parties are present. Perusal of the affidavit of compliance as filed on 07.07.2017 vide diary no. 1202 of 2017 does not contain notice sent to the Income Tax Department. Learned Counsel for the Petitioner is directed to file a copy of the notice as sent to the Income Tax Department for both the transferor and transferee companies along with acknowledgement within a period of one week.

Post the matter on 04th October 2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

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(R. VARADHARAJAN) MEMBER (JUDICIAL)